

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..	25.2.97	<p>received the copy of the communication. Shri U.B.Mohapatra, learned Additional Standing Counsel is present on behalf of the Union of India.</p> <p style="text-align: right;">SJM VICE-CHAIRMAN 25/2/97</p>	<p>Or. No. 2 dt. 27-9-96 may be seen. for further orders.</p> <p style="text-align: right;">SJM 14/1 Bench</p>
	19.3.97	<p>Heard the petitioner appearing in person. It is submitted by him that he has in the meanwhile received the orders on his representation. As such there the order of the Tribunal has been complied with by the Respondents. This is a disposed of matter. No further orders are necessary.</p> <p style="text-align: right;">SJM VICE-CHAIRMAN 19/3/97</p>	<p>Received a copy of the order dt. 22-9-96 on behalf of learned advocate and Advocate.</p> <p style="text-align: right;">SJM 16-10-96</p> <p>Free copy of the order dt. 15-X-96 may be handed over to the counsels for both sides.</p> <p style="text-align: right;">SJM 18/10/96</p> <p>S.O. Received copy of the order. W.F.G. 15/11/96</p>
			<p>Or. No. 3 dt. 15-X-96 may be seen. for further orders.</p> <p style="text-align: right;">SJM 26/11 Bench</p>